



आयकर अपीलीय अधिकरण "एस एम सी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "SMC" :: PUNE

BEFORE DR.DIPAK P. RIPOTE, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.555/PUN/2025

निर्धारण वर्ष / Assessment Year: 2017-18

Shri Mangalmurti Bahuddeshiya Sanstha, C/o.Kacharulal C. Bohara, Main Road, Jamner, Dist: Jalgaon, Maharashtra – 424206. PAN: AAMAS4989D	V s	The Income Tax Officer, Exemption Ward-1(2), Nashik.
Appellant/ Assessee		Respondent / Revenue

Assessee by	Shri Vinay Kawdia (Virtual)
Revenue by	Shri Prashant B. Gandhale –JCIT(DR)
Date of hearing	08/04/2025
Date of pronouncement	22/04/2025

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This appeal filed by the assessee is against the order of ld.Additional/Joint Commissioner of Income Tax(Appeals)-2, Noida passed under section 250 of the Income Tax Act, 1961, dated 07.10.2024 for Assessment Year 2017-18.

2. At the outset of hearing, ld.AR for the assessee submitted that they are in receipt of Form 2 under VSVS Scheme-2024, therefore,



assessee intends to withdraw both the appeals. Ld.AR filed copy of DTVSV 2024 Form, which is as under :

Form 1 DTVSV 2024 [This form is in compliance with rule 4]

FORM- 1 (See rule 4) FORM FOR FILING DECLARATION UNDER SUB-SECTION (1) AND UNDERTAKING UNDER SUB-SECTION (4) OF SECTION 91 OF THE FINANCE (NO. 2) ACT, 2024 (UNDER THE DIRECT TAX VIVAD SE VISHWAS SCHEME, 2024)

Acknowledgement Number -928544720070425 PAN -AAMAS4989D

PART A - GENERAL INFORMATION

Acknowledgement Number of Original Form 1 (If Revised)	-
PAN (mandatory field)	AAMAS4989D
TAN (mandatory if TAN based appeal)	-
Aadhaar No.	-
First Name of appellant	
Middle Name of appellant	
Last Name of appellant	SHRI MANGALMURTI BAHUUDESHIYA SANSTHA JAMNER TAL JAMNER DIST JALGAON
Mobile No.	9423243070
Email Address	pwsbohra01@gmail.com
Appeal Reference Number (ARN) [in case both assessee and Department are in appeal against the same order, provide both the ARNs]	
Appeal by Assessee	292777301170120
Appeal by Department	-
Assessment Year	2017-18
Financial Year (to be furnished only if TAN based appeal)	-
INFORMATION RELATING TO ELIGIBILITY	
Whether the applicant is appellant in terms of section 89 of the DTVSV and is not ineligible to apply in terms of section 96 of DTVSV?	Yes
Option exercised by Appellant	
Whether opting to pay tax on reduction of losses or depreciation or MAT credit If Yes go to relevant schedule under A; If No fill up schedule XXVII under Part D	No



3. On the other hand, the Id.Departmental Representative(Id.DR) of the Revenue did not object to the contention of the assessee and has no objection if the appeal of assessee is dismissed as withdrawn.

4. In view of the above, we permit to withdraw the appeal of the assessee. Accordingly, grounds of appeal raised by the assessee are dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 22nd April, 2025.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(DIPAK P.RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 22nd April, 2025/ SGR

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "एस एम सी" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.